

**BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL SOUTHERN ZONE, CHENNAI  
Original Application No.44 of 2023 (SZ)**

Rajesh Khanna,  
S/o. Chandrababu,  
No.1/65, South Street,  
Kaverirajapuram, Thiruvallur,  
Tamil Nadu - 631 210

...Applicant

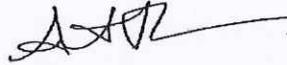
Vs

1. The District Collector,  
Thiruvallur District,  
Thiruvallur -602 001 & 5 others

....Respondents,

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**Advocate for Respondent: TNPCB  
Thiru.S. Sai Sathya Jith,  
Advocate, Chennai.**



**Status Report submitted to the Hon'ble National Green Tribunal, SZ by the Second and Third Respondents - TAMIL NADU POLLUTION CONTROL BOARD (TNPCB) in Original Application No. 44 of 2023 which is filed by Rajesh Khanna S/o. Chandrababu, No.1/65, South Street, Kaverirajapuram, Thiruvallur District against the Commissioner, The District Collector, Thiruvallur District and 5 others.**

The Hon'ble National Green Tribunal (SZ) has directed, the Tamil Nadu Pollution Control Board on 10.06.2025, stating that to file a report indicating whether any penalty was imposed on the unit for operating without obtaining the requisite consent and to comply the Hon'ble Order, the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai submits the report on behalf of the 2<sup>nd</sup> and 3<sup>rd</sup> respondents herein.

A. The status report pertaining to the 6<sup>th</sup> Respondent unit M/s. J M Constructions comprising the Hot Mix Plant and the Paver Blocks & Hollow Blocks is submitted as follows:

**I. M/s. J M CONSTRUCTIONS HOT MIX PLANT,**

The Unit is located at S.F.No. 378/2, Kaverirajapuram Village, Tiruttani Taluk, Tiruvallur District. The unit of M/s. J M Constructions Hot Mix Plant was originally issued with Consent to Operate (CTO) by this Respondent Board for the operation of a Hot Mix Plant with a capacity of 500 T/day, vide proceedings dated 11.03.2019, which was valid up to 31.03.2020. The unit has not applied for renewal of the said consent within the prescribed time, hence a Show Cause Notice (SCN) was issued on 24.01.2023. Subsequently, the unit submitted an online application for renewal on

08.02.2023 and clarified that the plant was operated intermittently, depending on the availability of road contract work.

As per the powers delegated under B.P. No. 19 dated 03.04.2023, the renewal was considered and consent was issued for a period of ten years, valid up to 31.03.2033, vide proceedings dated 29.04.2023. The unit remitted the applicable consent fee for the entire period in accordance with B.P. No. 5 dated 02.08.2016, which prescribes long-term validity for consents based on industry categorization.

## **II. M/s. J M CONSTRUCTIONS PAVER BLOCKS AND HOLLOW BLOCKS.**

The Unit is located at S.F.No. 377/1B, 378/3A, Kaverirajapuram village. Tiruttani Taluk and Tiruvallur District and the manufacturing activity involving Paver Blocks and Hollow Blocks. The unit had commenced operations in 2023 without obtaining the requisite consent from the Board. Upon identification of this lapse, a Show Cause Notice was issued to the unit on 19.06.2023 under the provisions of the Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981. On 22.06.2023, the Unit's reply stated that it was unaware of the requirement for obtaining consent and also clarified that commercial operations had not been commenced. Further, the unit assured that no activity would be undertaken without obtaining the valid Consent to Operate. Subsequently, the unit applied for CTO-Direct and remitted the applicable consent fees from March 2023 onwards and CTO was issued after placing before District Level Consent Clearance Committee (DLCCC) vide Proc. Dated: 11.07.2023. As per the guidelines laid down in B.P. No. 15 dated 07.05.2021, the consent fee

was collected either based on six times the annual fee (5years arrear + 1 current year) or from the date of commissioning, whichever was lower, and the application was processed accordingly.

B. Regarding that regarding Applicability of Environmental Compensation (EC), "Report of the CPCB In-house Committee on Guidelines for Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund" under Chapter 1 - Environment Compensation to be levied on Industrial Units, the following cases considered for levying Environmental Compensation (EC):

- (I) Discharges in violation of consent conditions, mainly prescribed standards/ consent limits.
- (II) Not complying with the directions issued, such as direction for closure due to non-installation of OCEMS, non-adherence to the action plans submitted etc.
- (III) Intentional avoidance of data submission or data manipulation by tampering the Online Continuous Emission / Effluent Monitoring systems.
- (IV) Accidental discharges lasting for short durations resulting into damage to the environment.
- (V) Intentional discharges to the environment - land, water and air resulting into acute injury or damage to the environment.
- (VI) Injection of treated/partially treated/ untreated effluents to ground water.

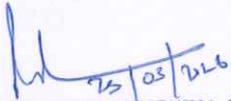
C. The Environmental Compensation of Rs.70,18,750 & Rs.93,750 computed against the unit of M/s J M Constructions Hot Mix Plant & M/s J M Constructions Paver Blocks and Hollow Blocks respectively for

operating without valid consent of the board based on the "CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund"

D. The TNPCB has directed to show cause within 15 days as to why Environmental Compensation of Rs. 70,18,750/- & Rs. 93,750/- should not be levied for the violation caused by the units of M/s. J M CONSTRUCTIONS Hot Mix Plant & M/s J M CONSTRUCTIONS Paver Blocks and Hollow Blocks respectively vide proceedings dated 16.03.2026. (Enclosed as Annexures)

This report is submitted to the Hon'ble National Green Tribunal (Southern Zone) in compliance of the directions passed by the Hon'ble Tribunal. The TAMIL NADU POLLUTION CONTROL BOARD (TNPCB) will abide by all such directions, as the Hon'ble Tribunal may deem fit and appropriate.

Dated at Chennai, on this the 23<sup>rd</sup> day of March 2026.

  
23/03/2026  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI, GUINDY,  
CHENNAI - 600 032.



## TAMIL NADU POLLUTION CONTROL BOARD

Proc No.: T5 /TNPCB/F. 003247/EC/NGT/2026 dt: 16.03.2026



**Sub:** TNPCB – Hot Mix Plant - M/s. J M CONSTRUCTIONS HOT MIX PLANT, S.F No. 378/2, Kaverirajapuram village, Tiruttani Taluk and Tiruvallur District - Directions under section 5 of Environment (Protection) Act, 1986 to show cause as to why Environmental Compensation should not be levied for the violation caused by the unit – Reg.

**Ref:**

1. CTO Proc No. F.1293TLR/OS/DEE/TNPCB/TLR/A&W/2019 dated 11/03/2019
2. RCO Proc No. F.1293TLR/OS/DEE/TNPCB/TLR/A&W/2023 dated 29/04/2023
3. Hon'ble NGT Orders dated 10.06.2025 in O.A No. 44 of 2023
4. CPCB Methodology for assessing Environmental Compensation and Action Plan to Utilize the fund vide circular dated 24/05/2019
5. DEE/TLR Lr.No.DEE/TNPCB/TLR/F.1293TLR/NGT(SZ)/O.A No.44 of 2023 dated 14.11.2025

\*\*\*\*\*

**WHEREAS**, the unit of M/s J M CONSTRUCTIONS involved in manufacturing of Hot Bituminous Mix and operating at S.F No. 378/2, Kaverirajapuram village, Tiruttani Taluk and Tiruvallur District.

**WHEREAS**, the unit was issued with consent (CTO-Direct) vide proceeding dated 11/03/2019 for manufacturing Hot Mix Plant of 500 T/D with validity upto 31/03/2020 and not applied for renewal of consent within a prescribed time & a show cause notice was issued vide proceeding dated 24/01/2023.

**WHEREAS**, the unit applied for renewal of consent dated 08/02/2023 & the unit was issued with renewal of consent vide proc dated 29/04/2023 with validity upto 31/03/2033.

**WHEREAS**, a case has been filed before the Hon'ble NGT (SZ) against the unit M/s J.M Construction and Contractors in O.A No. 44/2023 regarding illegal operation and the appeal is filed by a petitioner Rajesh Khanna with one of the prayer as, "To direct the 6th Respondent to pay environmental compensation as may be determined by this Hon'ble Tribunal for their actions of deploying heavy machinery in clearing and altering the lands till date and to re-lay the public roads accessed by the 6th Respondent for plying of heavy vehicles used for transporting the raw materials and end products."

**WHEREAS**, the Hon'ble NGT (SZ) in its order dated 10/06/2025 in the O.A No. 44/2023 has passed the order as "Let the Tamil Nadu Pollution Control Board (TNPCB) file a report indicating whether any penalty was imposed on the unit for operating without obtaining the requisite consent."

**WHEREAS**, Central Pollution Control Board has formulated the methodology to assess and recover compensation under "CPCB Methodology for assessing Environmental Compensation and Action Plan to utilize the fund" for the following cases

including others as per the NGT(PB) order dated:03.08.2018 in OA No. 593/2017:

- a) Discharges in violation of consent conditions, mainly prescribed standards/consent limits.
- b) Not complying with the directions issued, such as direction for closure due to non-installation of OCEMS, non-adherence to the action plans submitted etc.
- c) Intentional avoidance of data submission or data manipulation by tampering the Online Continuous Emission / Effluent Monitoring systems.
- d) Accidental discharges lasting for short durations resulting into damage to the environment.
- e) Intentional discharges to the environment -- land, water and air resulting into acute injury or damage to the environment.
- f) Injection of treated/partially treated/ untreated effluents to ground water.

**WHEREAS**, it is evident that the unit has not complied with the consent order conditions *"The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission."*

Under these circumstances, as per the CPCB methodology for assessing Environmental Compensation, you are liable to pay the Environmental Compensation computed as follows

Environmental Compensation Formula,  $EC = PI \times N \times R \times S \times LF$

PI = Pollution Index of Industrial Cluster (50 – Orange Category Industry)

N = Number of days of violation took place (1123 days)

(The unit was in operation without the necessary consent of the board from 01/04/2020 to 28/04/2023)

R = A factor in Rupees (Rs.250)

S = Factor of scale of Operation (0.5 – small scale)

LF = Location Factor (1.0 for > 10km from the municipal boundary)

Hence, Environmental Compensation =  $50 \times 1123 \times 250 \times 0.5 \times 1.0$

**= Rs.70,18,750/-**

Now, therefore, in view of the above facts, you are hereby directed to show cause within **15 days** from the date of receipt of this notice as to why Environmental Compensation computed as above should not be imposed against your unit under Section 5 of the Environmental (Protection) Act, 1986 as per the guidelines issued by the Hon'ble NGT & CPCB for the violations caused by the unit as mentioned above.



## TAMIL NADU POLLUTION CONTROL BOARD



It is informed that non receipt of any reply within 15 days from the date of receipt of this notice will be construed that you have no satisfactory explanation to offer for the above said contraventions and action will be initiated on merits in accordance with law.

The receipt of the proceedings shall be acknowledged.

For Chairperson  
11/3/26

To:

The Managing Partner  
M/s. J M CONSTRUCTIONS HOT MIX PLANT,  
✓ S.F.No. 378/2, Kaverirajapuram village,  
Tiruttani Taluk,  
Tiruvallur District.

Copy to

1. The Joint Chief Environmental Engineer (M),  
Tamil Nadu Pollution Control Board,  
First Floor, 950/1, Poonamallee High Road,  
Arumbakkam, Chennai-600 106.
2. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Master Plan Complex, Adjacent to Sub Treasury,  
Near Tollgate, Tiruvallur - 602 001.
3. Technical file.





## TAMIL NADU POLLUTION CONTROL BOARD

Proc No.: T5 /TNPCB/F. 003247/EC/NGT/2026 dt: 16.03.2026



**Sub:** TNPCB – Hot Mix Plant - M/s. J M CONSTRUCTIONS PAVER BLOCKS AND HOLLOW BLOCKS, S.F No. 377/1B, 378/3A, Kaverirajapuram village Tiruttani Taluk and Tiruvallur District - Directions under section 5 of Environment (Protection) Act, 1986 to show cause as to why Environmental Compensation should not be levied for the violation caused by the unit – Reg.

**Ref:**

1. Hon'ble NGT Orders dated 19.09.2023 & 10.06.2025 in O.A No. 44 of 2023
2. CTO Proc No. F.2636TLR/GS/DEE/TNPCB/TLR/A&W/2023 dated 11/07/2023
3. CPCB Methodology for assessing Environmental Compensation and Action Plan to Utilize the fund vide circular dated 24/05/2019
4. DEE/TLR Lr.No.DEE/TNPCB/TLR/F.1293TLR/NGT(SZ)/O.A No.44 of 2023 dated 14.11.2025

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**WHEREAS**, a case has been filed before the Hon'ble NGT (SZ) against the unit M/s J.M Construction and Contractors in O.A No. 44/2023 regarding illegal operation and the appeal is filed by a petitioner Rajesh Khanna with one of the prayer as, *"To direct the 6th Respondent to pay environmental compensation as may be determined by this Hon'ble Tribunal for their actions of deploying heavy machinery in clearing and altering the lands till date and to re-lay the public roads accessed by the 6th Respondent for plying of heavy vehicles used for transporting the raw materials and end products."*

**WHEREAS**, the unit of M/s. J M CONSTRUCTIONS PAVER BLOCKS AND HOLLOW BLOCKS was inspected on 16/06/2023 and observed that the unit was in operation without obtaining necessary consent of the Board and based on inspection, a show cause notice was issued to the unit vide proc dated 19/06/2023

**WHEREAS**, the unit has applied for consent (CTO-Direct) & issued with consent vide proc dated 11/07/2023 with validity upto 31/03/3033.

**WHEREAS**, the Hon'ble NGT (SZ) in its order dated 19/09/2023 in the O.A No. 44/2023 has passed the order as, *"2. In the report of the TNPCB, it is stated that the subsequent consent was issued for 10 years based on the B.P. No.5 dated 02.08.2016. It has not addressed the earlier violations by the project proponent and assessed the environmental compensation. It is not only the original industry of hot mix plant and bitumen manufacturing, but in 2023 they had also indulged in manufacturing the paver blocks, for which also, there was no consent. Subsequently, the consent was granted on 11.07.2023 which is valid up to 31.03.2033 & 3. The Tamil Nadu Pollution Control Board is directed to file an additional report as to the environmental compensation payable by the 6th Respondent and the reason for not collecting the same before issuance of the consent."*

**WHEREAS**, the Hon'ble NGT (SZ) in its order dated 10/06/2025 in the O.A No. 44/2023 has passed the order as *"Let the Tamil Nadu Pollution Control Board (TNPCB) file*

a report indicating whether any penalty was imposed on the unit for operating without obtaining the requisite consent."

**WHEREAS**, Central Pollution Control Board has formulated the methodology to assess and recover compensation under "CPCB Methodology for assessing Environmental Compensation and Action Plan to utilize the fund" for the following cases including others as per the NGT(PB) order dated:03.08.2018 in OA No. 593/2017:

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- f) Injection of treated/partially treated/ untreated effluents to ground water.

Under these circumstances, as per the CPCB methodology for assessing Environmental Compensation, you are liable to pay the Environmental Compensation computed as follows

Environmental Compensation Formula,  $EC = PI \times N \times R \times S \times LF$

PI = Pollution Index of Industrial Cluster (30 – Green Category Industry)

N = Number of days of violation took place (25 days)

(The unit was in operation without the necessary consent of the board from 16/06/2023 to 10/07/2023)

R = A factor in Rupees (Rs.250)

S = Factor of scale of Operation (0.5 – small scale)

LF = Location Factor (1.0 for > 10km from the municipal boundary)

Hence, Environmental Compensation =  $30 \times 25 \times 250 \times 0.5 \times 1.0$

**= Rs.93,750**

Now, therefore, in view of the above facts, you are hereby directed to show cause within **15 days** from the date of receipt of this notice as to why Environmental Compensation computed as above should not be imposed against your unit under Section 5 of the Environmental (Protection) Act, 1986 as per the guidelines issued by the Hon'ble NGT & CPCB for the violations caused by the unit as mentioned above.



## TAMIL NADU POLLUTION CONTROL BOARD



It is informed that non receipt of any reply within **15 days** from the date of receipt of this notice will be construed that you have no satisfactory explanation to offer for the above said contraventions and action will be initiated on merits in accordance with law.

The receipt of the proceedings shall be acknowledged.

*[Handwritten Signature]*  
For Chairperson

To:

The Managing Partner,  
M/s J M CONSTRUCTIONS PAVER BLOCKS AND HOLLOW BLOCKS,  
S.F No. 377/1B, 378/3A,  
Kaverirajapuram village,  
Tiruttani Taluk,  
Tiruvallur District

Copy to

1. The Joint Chief Environmental Engineer (M),  
Tamil Nadu Pollution Control Board,  
First Floor, 950/1, Poonamallee High Road,  
Arumbakkam, Chennai-600 106.
2. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Master Plan Complex, Adjacent to Sub Treasury,  
Near Tollgate, Tiruvallur - 602 001.
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**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL SOUTHERN ZONE, CHENNAI  
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.....Applicant.

Vs

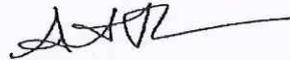
1.The District Collector,  
Thiruvallur District,  
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...Respondents

**Status Report submitted to the Hon'ble National  
Green Tribunal, SZ by the Second and Third  
Respondents - TAMIL NADU POLLUTION  
CONTROL BOARD.**

Date of filing : 13.03.2026

Date of hearing :24.03.2026



Thiru.S.Sai Sathya Jith,  
Advocate for 2<sup>nd</sup> Respondent: TNPCB.

1. The first part of the document is a letter from the author to the editor, dated 10/10/1954. The letter discusses the author's interest in the subject of the journal and the possibility of publishing a paper on the topic.

2. The second part of the document is a letter from the editor to the author, dated 10/15/1954. The editor expresses interest in the author's work and suggests that the author submit a paper for consideration.

3. The third part of the document is a letter from the author to the editor, dated 10/20/1954. The author responds to the editor's letter and expresses interest in the editor's suggestions.

4. The fourth part of the document is a letter from the editor to the author, dated 10/25/1954. The editor informs the author that the author's paper has been accepted for publication.

5. The fifth part of the document is a letter from the author to the editor, dated 10/30/1954. The author expresses appreciation for the editor's interest and assistance.

6. The sixth part of the document is a letter from the editor to the author, dated 11/5/1954. The editor informs the author that the author's paper has been published in the journal.

7. The seventh part of the document is a letter from the author to the editor, dated 11/10/1954. The author expresses appreciation for the editor's interest and assistance.

8. The eighth part of the document is a letter from the editor to the author, dated 11/15/1954. The editor informs the author that the author's paper has been published in the journal.

9. The ninth part of the document is a letter from the author to the editor, dated 11/20/1954. The author expresses appreciation for the editor's interest and assistance.